

PETITIONER:  
MIRZA MAJID HUSSAIN

Vs.

RESPONDENT:  
STATE OF M.P. & ANR.

DATE OF JUDGMENT 18/01/1995

BENCH:  
RAMASWAMY, K.  
BENCH:  
RAMASWAMY, K.  
VENKATACHALA N. (J)

CITATION:  
1995 AIR 2243                      1995 SCC (2) 422  
JT 1995 (2)                      93                      1995 SCALE (1)409

ACT:

HEADNOTE:

JUDGMENT:  
ORDER

1. This appeal by special leave arises from the order of the High Court of Madhya Pradesh at Jabalpur in Misc.Petition No.484 of 1987, dated 5.1.1988.

2. Notification under section (4) of the Land Acquisition Act was issued acquiring a large extent of 387.50 acres of land for submergence of Barna Dam irrigation project in the State of M.P. The lands of the appellant were also required. The Land Acquisition Officer by his award dated 5.9.1969 awarded compensation to the appellant. Thereafter, it would appear that the appellant had received the compensation granted by the Land Acquisition Officer without protest but, according to the appellant, it was under protest. Be it as it may, on the rejection of the reference, the appellant filed a revision before the District Judge in 1982. By order dated 20.6.82, the District Judge rejected the revision. In 1987, the appellant filed the Writ Petition in the High Court which was dismissed by the High Court on the ground of inordinate delay. It was held that though the Collector had rejected the reference on 2.4.75, the revision was filed in the Tribunal and the District Judge rejected it on 29.6.83. The petitioner who had slept over the matter for more than 5 years, filed the Writ Petition. From the date of the order of the L.A. Collector till date of filing the writ petition more than 10 years have elapsed. On that ground the High Court refused to grant the relief.

3. The State Legislature of M.P. amended clause (b) of sub-s.(2) of sec. 18 and inserted sub-s.(3) thus:

"Any order made by the Collector on the application under this section shall be subject to the revision by the High Court as if the collector were the Court subordinate to the High Court within the meaning of section 115 C.P.C."

Thus, it could be seen that against the order of rejection

of reference by the Collector on 2 5.75 only jurisdiction that could be exercised as per the amendment is by the High Court under s.115 C.P.C. Thereby, by exercise of the power by District Judge in this behalf is clearly without authority of law or jurisdiction. The order of the District Judge, therefore, is a nullity.

4. Then we have to see whether the appellant was justified in approaching the High Court after an inordinate delay of more than 10 years from the date of the order of the Collector or at any rate from the date of the order passed by the District Judge. The High Court exercised its jurisdiction under Art.226 but not under s. 115 C.P.C. Even if it is to be converted as a revision under Sec. 115 C.P.C., the order of the High Court is not vitiated by any error of jurisdiction or material irregularity in the exercise of its jurisdiction. The High Court has rightly refused to exercise its discretionary jurisdiction after an inordinate delay of more than 5 years from the date of the order of the District Judge and more than 10 years from the date of the

96  
order of the Land Acquisition Collector. Under these circumstances, we do not think that it is a case warranting interference by this Court under Article 136.

5.The appeal is accordingly dismissed. No costs.

97